

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
A. NAVINCHANDRA STEELS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	A. Navinchandra Steels Private Limited
2.	Date of incorporation of corporate debtor	June 30, 2000
3.	Authority under which corporate debtor is incorporated / registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51420MH2000PTC127487
5.	Address of the registered office and principal office (if any) of corporate debtor	1. Paras Commercial Office No-1A, Prestige Residency, Thane (M Corp), Kasarvadavali, Maharashtra, India - 400615. 2. 704, Ecstasy Commercial Building, City of Joy, Nirmal Life Style Ltd., Jata Shankar Dosa Marg, Mulund (West), Mumbai - 400080
6.	Insolvency commencement date in respect of corporate debtor	September 11, 2026
7.	Estimated date of closure of insolvency resolution process	March 10, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Vrijdas Rajkotia IBBI/IPA-001/IP P01045/2017-2018/11718
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Balkrishna CHS, Tilak Road, Santacruz (West), Mumbai – 400054 anilrajkotia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Anil Rajkotia, 501, Balkrishna CHS, Tilak Road, Santacruz (West), Mumbai – 400054 cirp.nspl@decoderesolvency.com
11.	Last date for submission of claims	September 25, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) By email request to cirp.nspl@decoderesolvency.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **A. Navinchandra Steels Private Limited** on **September 11, 2026**.

The creditors of **A. Navinchandra Steels Private Limited** are hereby called upon to submit their claims with proof on or before **25th September, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

IRP Anil Vrijdas Rajkotia

IBBI Reg. No.: IBBI/IPA-001/IP P01045/2017-2018/11718

IP's Regd. Email: anilrajkotia@gmail.com

Communication ID: cirp.nspl@decoderesolvency.com

Date: September 14, 2026

Place: Mumbai: